

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:1207  
ANSWERED ON:02.03.2006  
AMENDMENT TO PETROLEUM RULES, 2002  
Thakkar Smt. Jayaben B.

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether the Government has consulted all the concerned Ministries/Departments regarding amendment to Rule 43 of the Petroleum Rules, 2002;
- (b) if so, the details thereof; and
- (c) the time by which the decision is likely to be taken to amend the said Rule?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

(a) to (c): Government have received a suggestion from the Government of Gujarat to amend Rule 43 of the Petroleum Rules, 2002 to include ship breaking activities so that inspection of ships after beaching is done by the Explosives Department.

The views of Ministry of Commerce and Industry, Ministry of Shipping, Road Transport & Highways, Ministry of Steel, Petroleum and Explosive Safety (PESO) under Ministry of Commerce and Industry and Ports & Transport Department, Government of Gujarat have been received by this Ministry. The matter is under examination.